

**Mr. Speaker:** Those appeals they can make themselves. I am not to be brought in.

**Shri Hari Vishnu Kamath:** We were not referring to you; only to the Government.

**Mr. Speaker:** The House will now take up Private Members' Resolutions.

17.25 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

**Shri Krishnamoorthy Rao** (Shimoga): Sir, I beg to move:

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1963."

**Mr. Speaker:** The question is:

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1963."

*The motion was adopted.*

RESOLUTION RE: NATIONALISATION OF BANKS—Contd.

**Mr. Speaker:** Now the House shall take up further consideration of the following Resolution moved by Shrimati Subhadra Joshi on the 29th March, 1963:—

"In view of the emergency created by the Chinese aggression, this House is of opinion that banks should be nationalised in order to mobilise the national resources."

Time allotted was two hours of which 54 minutes have been taken up and 1 hour and 6 minutes remain. Shri P.K. Deo. He is not present. Shri Banerjee.

**Shri S. M. Banerjee** (Kanpur): Sir, I rise to support the Resolution moved by my hon. friend, Shrimati Subhadra Joshi. I definitely know that the hon. Finance Minister had expressed many times in this House that Government was not prepared to nationalise banks.

**Mr. Speaker:** Order, order. Will he kindly resume his seat? May I know how many hon. Members more want to participate in this debate. I see about ten hon. Members rising. The time left is only one hour.

**Shri S. M. Banerjee:** Time may be extended.

**Shrimati Subhadra Joshi** (Balrampur): Time should be extended.

**Mr. Speaker:** By how much should it be extended.

**Shrimati Subhadra Joshi:** By one hour.

**Mr. Speaker:** I will be prepared to do that, but then the House may not like to sit after 6 o'clock and this discussion will have to be postponed. So, some hon. Member might move a motion.

**Shrimati Subhadra Joshi:** Sir, I move:

"That the time allotted for this Resolution be extended by an hour."

**Shri D. C. Sharma** (Gurdaspur): I second it.

**Mr. Speaker:** That is agreed; that is the sense of the House.

**Shri A. K. Gopalan** (Kasergod): What about my Resolution?

**Shri D. C. Sharma:** Sir, I move:

"That the House may be adjourned now."

**Mr. Speaker:** Order, order. If the House is not prepared to sit after 6 o'clock then the only thing we can do, is that the discussion on this Resolution might be postponed.

**Shri D. C. Sharma:** We have done very important work today.

**Mr. Speaker:** Then some hon. Member should move a regular motion.

**Shri Joachim Alva (Kanara):** Sir, I move:

"That this House be adjourned in view of the great physical strain on everybody including you for the last four days."

**Mr. Speaker:** That is not the purpose. First the motion should be that discussion on this Resolution be postponed to some future date.

**Shri D. C. Sharma:** Sir, I move:

"That discussion on the Resolution moved by Shrimati Subhadra Joshi on the 29th March, 1963 be postponed to the next day for Private Members' Resolutions."

**Mr. Speaker:** I find the sense of the House is that it should be postponed.

**Shri D. C. Sharma:** It is the unanimous sense of the House.

**Mr. Speaker:** The question is:

"That discussion on the Resolution moved by Shrimati Subhadra Joshi on the 29th March, 1963 be postponed to the next day for Private Members' Resolutions."

*The motion was adopted.*

**Shri S. M. Banerjee:** Sir, may I seek a clarification? Will I be in possession of the House? I have spoken for half a minute.

**Mr. Speaker:** Records do not show it.

**Shri S. M. Banerjee:** Records show it.

17.28 hrs.

RESOLUTION RE: DEFENCE OF  
INDIA ACT

**Mr. Speaker:** Shri Gopalan. He may take ten minutes because the House is not in a mood to sit longer. Therefore he might take ten minutes now and continue during the next session.

**Shri A. K. Gopalan (Kasergod):** Sir, I move:

"This House is of opinion that the powers under the Defence of India Act have been abused with a view to carrying on attack on the Communist Party and a number of Trade Union and other organisations and calls upon the Government to release all political and mass leaders detained under the Defence of India Rules."

17.29 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Sir, as the time at my disposal is short, I do not want to go into the question of the Defence of India Rules, the emergency under which it had been enacted and also other problems concerning whether the Defence of India Act itself is unconstitutional or not. I do not take up those points. I will refer to those points on the next day. So now I only want to discuss the abuse of the powers under the Defence of India Act as also the treatment of persons inside jails and other matters connected with that. When we were discussing the demands for grants of the Ministry of Home Affairs, Shri Lal Bahadur Shastri had given a reply. I want to quote some portions of that reply and then comment on them. He said:

"I would like to ask especially the Members of Opposition to put their hands on their heart and say if the emergency powers had really been misused. Of course, here and there we may have made mistakes or there has ever been a great miscarriage of justice.